

HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE NO.:05/2020/Comp. Cell

DATED 4./09/2020

NOTICE INVITING TENDER

Sub: Notice Inviting Tenders (NIT) for disposal of e-waste - old/obsolete computer hardware and peripherals

Sealed quotation along with a Demand draft of Rs. 9,500/- (Rupees Nine thousand five hundred only) as refundable Earnest money (without interest) in favour of Registrar General, Patna High Court, Patna are invited from Dismantler/Recycler of E-Waste registered with Central Pollution Control Board or State Pollution Control Committees for Disposal of enclosed list (Annexure-1) of old/obsolete/Unserviceable computer hardware (Hp Desktop , HCL desktop , Printer, UPS with battery/power bank, Old HP Laptop) on " AS IS WHERE IS BASIS".

The bid be submitted within **three weeks** from the date of publication of the tender notice. Details of notice along with Tender documents may be downloaded from the website of this court i.e. <http://patnahighcourt.gov.in> or may be obtained from the office of Registrar (IT)-cum-CPC of the Court during office hours.

Dated:-.....04.09.2020



Registrar-IT-cum-CPC
Patna High Court, Patna

1. Important dates of tender related activities are as under: -

Sl. No.	Description	Details
1	Available Items can be inspected at	First Floor, Prashal Bhawan
2	Cost of Tender document	Free
3	Published Date	04.09.2020
4	Bid Document Download Start Date	04.09.2020
5	Bid Submission Start Date	04.09.2020
6	Inspection of Items Date and Time	During the bidding period, Inspection Time between 03:00 PM to 5:00 PM on working days.
7	Bid Submission End Date	24.09.2020
8	Bid Opening Date	Bidders will be informed after end of bid submission period

2. Tender Fee & Earnest Money Deposit (EMD):

- (a) Tender Fee: Nil
- (b) Tender EMD (Earnest Money way of Deposit): **Rs. 9,500/-**
(Rupees Nine Thousand Five hundred only) by Demand Draft/Banker cheque Payable in favour of Registrar General Patna High Court on any scheduled Bank payable at Patna.

3. The Hard Copy of EMD in respect of tender Earnest money must be delivered (in sealed envelope) to the Office of Registrar IT- Cum –CPC, Prashal Bhawan, Patna High Court, Patna on or before the last date of submission of Tender/Bid. Non-submission of original payment instrument like EMD whenever applicable shall lead to rejection of the tender.

a) The firms registered with MSME (Micro small and Medium Enterprises) are exempted from the payment EMD. Copy of valid certificate must be furnished with technical cover.

b) EMDs of remaining Bidders, except of the first Bidder (LI), shall be returned after issuance of Letter of Award (LOA) to the Successful Bidder.

c) The EMD of the Highest Bidder (Successful Bidder) shall be returned after the finalization of entire work related with this tender.

d) No Interest shall be paid on EMD

e) EMD shall be forfeited, in any of the following cases:

i) The Bidder withdraws its Proposal after the Proposal Due Date.

ii) The Successful Bidder fails to accept LOA within the stipulated period.

iii) The Successful Bidder deviates from the term contained in the tender document.

iv) Any information is found to be incorrect.

4. Bids shall be submitted offline only.

5. The tender must be Valid for acceptance for a period of 120 days from the Technical Bid Opening Date.

6. Patna High Court reserves the right to accept or reject or cancel or relax any part or whole of the tender document, without assigning any reason(s) thereof. The decision of Patna High Court would be final and binding on all the Bidders to this document. Patna High Court does not bind itself to assign the contract to any party and reserves the right to accept/reject the whole or any part of the contract without assigning any reason thereof. Patna High Court is not bound to accept the highest bid. All disputes should be within the jurisdiction of the Civil Court, Patna.

7. Bids will be opened as per date and time mentioned in the tender document.

TERMS AND CONDITIONS

1. Instructions to the tenderers:

I. Bids are invited only from the firms registered with Central Pollution Control Board/ Bihar State Pollution Control Committee / Pollution Control Board / agency of a State Government dealing with E-waste etc. & bids received from the firms other than registered shall be summarily rejected.

II. Materials should be removed by the successful bidder on "as is where is" basis within Seven Working days of receipt of order after depositing the full amount in the form of Crossed Bank Draft/Pay Order/Banker's Cheque drawn in favor of Registrar General, Patna High Court, Patna. EMD shall be returned after the obsolete material is removed as per terms & conditions laid down. In case, the material is not removed within the prescribed time, the Earnest Money will be forfeited and any loss whatsoever occurring due to this will be recovered from the bidder.

III. The inspection of material should be done carefully by the prospective bidders or their representatives in this office premises between 3:00PM to 5:00PM on 04/09/2020 to 24/09/2020.

IV. No damage should be caused to the existing property of the Patna High Court or the Govt. while removing the auctioned articles from the site. Any loss/ damage to Department or injury or personal accident suffered by any person due to negligence or action of the successful bidder or his authorized worker/ supervisor will have to be indemnified by the successful bidder.

V. The successful bidder will have to take away all obsolete listed items and not selectively.

VI. All the bidders shall ensure compliance with the provisions contained in E-Waste (Management and Handling) Rules, 2011, Batteries (Management and Handling) Rule 2001 and guidelines issued by Government for its disposal/recycling in an environment friendly manner.

Patna High Court shall not be liable in any manner if any violation is made by bidders regarding guidelines issued by Government for disposal/recycling of e-waste.

VII. Patna high Court reserves the right to accept or reject any or all the tenders.



04.09.2020

Registrar-IT-cum-CPC I/c

Patna High Court, Patna

Mobile- 9431025042

Annexure-1

Sl. No	Item	Quantity In Pieces
1	Old Hp Desktop(CPU) with Monitor	36
2	Old HCL Desktop(CPU) with Monitor	120
3	Uniline UPS with Battery Bank	60
4	Old Keptron UPS with inbuilt Battery	27
5	Old HP Laptop	55
6	1022 Hp Printer	47

**PROFORMA FOR FURNISHING BIDS FOR
PURCHASE OF UNSERVICEABLE/CONDEMNED
ELECTRONICS ITEM OF PATNA HIGH COURT**

1. Name and Address of Firm:

2. Name of Contact Person :

3. Telephone Numbers : (O)
(R)
(M)
(Fax)

4. PAN No :

5. Details of EMD Enclosed : Pay Order :

Dated :

Amount :

6. Registration No. with Central Pollution Control Board/ Bihar State Pollution Control Committee/ Pollution Control Board/ agency of a state Government.

(Copy of registration certificate to be enclosed)

7. Validity Period : From To

8. Total amount quoted for items in Annexure-1

In Figures.....

In Words

Name and Signature of Bidder.

TENDER ACCEPTANCE LETTER
(To be given on Company Letter Head)

To
.....
.....

Subject: Acceptance of Terms and Conditions of Tender

Tender Reference No:

Name Of Tender / Work :-
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- 1. Dear Sir,
We have downloaded / obtained the tender document(s) for the above mentioned 'Tender/Work' from the web site(s) namely:as per your advertisement,given in the above mentioned website(s).
- 2. I / We hereby certify that I / we have read the entire terms and conditions of the tender documents from Page No. to (including all documents like annexure(s), schedule(s), etc.), which form part of the contract agreement and I / we shall abide hereby by the terms / conditions / clauses contained therein.
- 3. The corrigendum(s) issued from time to time by your department/ organization too have also been taken into consideration, while submitting this acceptance letter.
- 4. I / We hereby unconditionally accept the tender conditions of above mentioned tender document(s) / corrigendum(s) in its totality / entirety.

5. I / We do hereby declare that our Firm has not been blacklisted / debarred by any Govt. Department/Public sector undertaking.

6. I / We certify that all information furnished by our Firm is true & correct and in the event that information is found to be incorrect/untrue or found violated, then your department / organization shall without giving any notice or reason therefore or summarily reject the bid or terminate the contract, without prejudice to any other rights or remedy including the forfeiture of the full said earnest money deposit absolutely.

Yours Faithfully,

(Signature of the Bidder, with Official Seal)

PREPARATION OF BIDS

- 1) Bidder should take into account any corrigendum published on the tender document before submitting their bids.
- 2) Please go through the tender advertisement and the tender document carefully to understand the documents required to be submitted as part of the bid. Please note the number of covers in which the bid documents have to be submitted, the number of documents -including the names and content of each of the document that need to be submitted. Any deviations from these may lead to rejection of the bid.
- 3) Bidder, in advance, should get ready the bid documents to be submitted as indicated in the tender document.

SUBMISSION OF BIDS

- 1) Bidder should prepare the EMD as per the instructions specified in the tender document. The original DD/any other accepted instrument should be as per specification in the tender documents.
- 2) Bidders are requested to note that they should necessarily submit their financial bids in the format provided and no other format is acceptable.

ASSISTANCE TO BIDDERS

- 1) Any queries relating to the tender document and the terms and conditions contained therein should be addressed to the Tender Inviting Authority for a tender or the relevant contact person indicated in the tender.
- 2) Any queries relating to the process of bid submission or queries relating to Tender in general may be directed to the Patna High Court Computer Cell.

Mobile No : 9431025042
Telephone No : 6127158620
Email : cpc-pat@ajj.gov.in

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